

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2707
ANSWERED ON 16TH MARCH, 2023**

PERMIT FOR TRUCKS

2707. MS. CHANDRANI MURMU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether it is a fact that the trucks are required to obtain permit category-wise for transporting goods within the State and if so, the details thereof;

(b) whether the truck owners pay repeatedly for permit for the same truck to carry different goods and if so, the reasons therefor; and

(c) the name of the States which have implemented the system of different permits for different goods thereby burdening the truck-owners along with the reaction of the Government thereto?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) 1. Section 77 of Motor Vehicles Act, 1988 states that an application for a permit to use a motor vehicle for the carriage of goods for hire or reward or for the carriage of goods for or in connection with a trade or business carried on by the applicant shall, as far as may be, contain, *inter alia*, the particulars of the nature of the goods it is proposed to carry.

2. Section 78 of Motor Vehicles Act, 1988 states that a Regional Transport Authority shall, in considering an application for a goods carriage permit, have regard to the following matters, namely:-

(a) the nature of the goods to be carried with special reference to their dangerous or hazardous nature to human life;

(b) the nature of the chemicals or explosives to be carried with special reference to the safety to human life.

3. Section 79 of Motor Vehicles Act, 1988 states that:

(1) A Regional Transport Authority may, on an application made to it under section 77, grant a goods carriage permit to be valid throughout the State or in accordance with the application or with such modifications as it deems fit or refuse to grant such a permit:

Provided that no such permit shall be granted in respect of any area or route not specified in the application.

(2) The Regional Transport Authority, if it decides to grant a goods carriage permit, may grant the permit and may, subject to any rules that may be made under this Act, attach to the permit, *inter alia*, the condition that goods of a specified nature shall not be carried.

(c) No such data is maintained by the Ministry of Road Transport and Highways. The role of Union Government is to notify the rules/regulations under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The implementation of provisions of Central Motor Vehicles Rules, 1989 and Motor Vehicles Act, 1988 comes under the purview of State Transport Authority of the concerned State/ UT.
